

if so, the parameters laid down for such matters?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI CHIMANBHAI MEHTA): (a) Section 17(d) of Copyright Act, 1957 provides that "in the case of Govt. Work, Govt. shall, in the absence of any agreement to the contrary, be the first owner of the copyright therein." A Govt. work is defined in the Act as follows: "Govt. work" means a work which is made or published by or under the direction or control of:-

- (i) the Govt. or any Deptt. of the Govt.;
- (ii) any Legislature in India
- (iii) any court, tribunal or other judicial authority in India"

(b) The Govt. officer can assign copyright only if he is the owner of copyright in the work.

(c) The provisions of Section 17(d) do not distinguish between a Govt. servant or any other person but vest first copyright in a Govt. work in the Govt., in the absence of any agreement to the contrary.

(d) The provisions of the statute are sufficiently clear and subject only to interpretation by the courts.

(e) The Govt. servant can enter into a contract with private publishers for printing/publishing and sale of a work only if he is the owner of the copyright in the work.

#### **Institutions Named after Lokmanya Bal Gangadhar Tilak**

1827. DR. A. K. PATEL:  
SHRI SHANKARSHINH  
VAGHELA:

Will the PRIME MINISTER be pleased to state:

(a) whether any Institutions of national importance under his Ministry are named after Lokmanya Bal Gangadhar Tilak;

(b) if so, the names thereof;

(c) whether any proposal in this regard is under consideration of Government; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI CHIMANBHAI MEHTA): (a) No, Sir.

(b) Does not arise.

(c) No such proposal is under consideration at present.

(d) Does not arise.

[*Translation*]

#### **Pollution Caused by Industries in Nangal (Punjab)**

1828. PROF. PREM KUMAR DHU-MAL: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether Government have received complaints in regard to pollution being caused by industries in and around Nangal (Punjab); and

(b) if so, the steps taken by the Government in this regard?

THE MINISTER OF ENVIRONMENT AND FORESTS (SHRI NILAMANI ROURAY): (a) Yes, Sir. Complaints have been received about the pollution caused by M/s. National Fertilizers Ltd. (NFL), Punjab.; National Fertilizer Corporation (PNFC); and, M/s. Punjab Alkalies and Chemicals Ltd. (PACL).

(b) The emissions and effluents from the NFL are meeting the standards that have been laid down. The PNFC has been given time till 1991 for meeting the standards. In the case of PACL, a Committee of Experts has been constituted by the Punjab pollution Control Board to visit the site and make recommendations regarding measures to be taken for meeting the standards, including suggesting methods to prevent leakages in the manufacturing process.

**Govind Vallabh Pant Himalayan Paryavaran Evam Vikas Sansthan**

1829 PROF. PREM KUMAR DHUMAL: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state.

(a) whether Government have set up Govind Vallabh Pant Himalayan Paryavaran Evam Vikas Sansthan at Kosi in Almora, Uttar Pradesh,

(b) if so, the names of places where sub-centres have been opened and are going to be opened in 1990-91 under the said institution; and

(c) the reasons for not setting up a sub-centre in Himachal Pradesh so far?

**THE MINISTER OF ENVIRONMENT AND FORESTS (SHRI NILAMANI ROUTHAY):** (a) Yes, Sir.

(b) four sub-centres, one each at Kumaon, Garhwal, Sikkim and Nagaland have so far been established. No new sub-centre is proposed to be opened during 1990-91.

(c) The Institute is yet at planning stage. New centres will be opened in a phased manner.

[English]

**Unauthorised Sale of Land in Gopinath Bazar, Delhi Cantt.**

1830. SHRI SHANTILAL PURUSHOTTAM DAS PATEL:  
SHRIRAMASHRAY PRASAD SINGH:

Will the PRIME MINISTER be pleased to state:

(a) whether attention of Government has been drawn to the report appearing in Indian Express dated 23 June, 1990 under the caption "Gopinath Bazar being sold illegally";

(b) if so, the action taken to inquire into the alleged illegal selling of the leasehold property, and

(c) the outcome of the inquiry made into the illegal transaction and the action taken against those found involved in the deal?

**THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (DR. RAJA RAMANNA):** (a) Yes, Sir.

(b) and (c). Delhi Cantonment Board was asked to enquire into this matter. The Board's report revealed that certain persons, claiming to be successors-in-interest of the original lessee of GIR Sy. No. 52/15 entered into agreements with the various tenants/occupants of the property to sell the property to them. The Board has taken steps to inform the public at large, through press advertisement, that the sale/transfer of the said property or any part thereof without the prior permission of Delhi Cantt Board is irregular. The occupants of the property have also been apprised of this position. Further, sign boards were fixed on the premises